

27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1043/97

Date of Order : 13.8.97

BETWEEN :

Ch.Suryakumari

.. Applicant.

AND

1. The Chief Engineer,
Military Engineering Services (MES),
Southern Command, Pune-1.
2. The Chief Engineer (Navy),
Station Road,
Visakhapatnam.
3. The Garrison Engineer,
Naval Depot, Visakhapatnam.
4. The Garrison Engineer (Project),
Military Engineering Services (MES),
Chilka (Orissa State).

.. Respondents.

Counsel for the Applicant

.. Mr. A.Srinivasa Sarma

Counsel for the Respondents

.. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

Heard Mr.A.Srinivasa Sarma, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant is aggrieved by the orders of ~~the~~ transfer, posting her from Visakhapatnam to Chilka. It is submitted by her that this impugned order was preceeded by atleast four transfers within the last five years, Whereby she was shuttled between

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one office and another, even though all of them are located in the same station. The applicant has submitted 3 representations to ~~through~~ respondent No.1 expressing her difficulties in moving from Visakhapatnam to Chilka. According to the applicant, these representations remain undisposed. The applicant also states that she has not yet been relieved but is likely to be relieved on or after 16th of August 1997.

3. Taking into consideration the facts mentioned in the OA, we are of the view that it would be adequate and necessary to direct Respondent No.1 to dispose of her case on merits, take a suitable decision, and communicate the same to the applicant. Until then, it is directed that the relief and the movement of the applicant be deferred. We may add that, it would be desirable if ^{the} request of the applicant is considered sympathetically, subject to administrative feasibility, in view of the personal difficulties including illhealth, pleaded by her. The least that may be ~~needed~~ ^{needed is} to examine whether her retention upto March, 1998, can be considered. The respondents are free to take a suitable decision according to their best judgement in the interest of both the applicant and ^{the} administration.

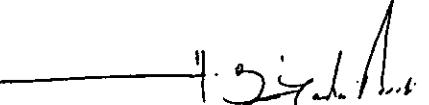
4. Thus, the OA is disposed of at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

13.8.97

Dated : 13th August, 1997

(Dictated in Open Court)


(R. RAJENDRA PRASAD)
Member (Admn.)

sd


Deputy Registrar 4897

O.A.1043/97.

TO

1. The Chief Engineer, Military Engineering Services(MES)
Southern Command, Pune-1.
2. The Chief Engineer(Navy)
Station Road, Visakhapatnam.
3. The Garrison Engineer, Naval Depot
Visakhapatnam.
4. The Garrison Engineer(Project),
Military Engineering Services(MES)
Chilka (Orissa State.)
5. One copy to Mr. A.Srinivasa Sarma, Advocate, CAT.Hyd.
6. One copy to Mr.V.Bhimanna, Addl.CGSC. CAT.Hyd.
7. One copy to HHRP.M(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

~~10/8/97~~
C.G
Toddy I COURT
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 13 - 8 - 1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1043/97

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

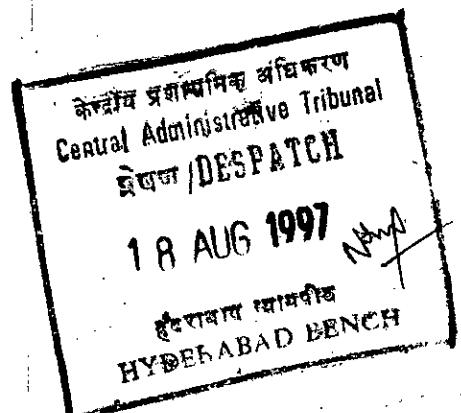
Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.



27

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 87/97 in

O.A.No. 1043/97

Date of Order: 20.2.98

BETWEEN :

Ch.Suryakumari

.. Applicant.

AND

1. Major General Mohan Singh,
Chief Engineer, MES,
Southern Command, Pune.

2. Mr.S.C.Jain,
The Chief Engineer (Navy),
Station Road, Visakhapatnam.

3. Mr.S.C.Chowdary,
The Garrison Engineer,
Naval Depot, Visakhapatnam.

4. Mr.M.B.K.Rao,
The Garrison Engineer (Project),
Military Engineering Services (MES),
Chilka (Orissa State).

.. Respondents.

Counsel for the Applicant

.. Mr.R.S.Rama Sarma

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

Q R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.URS.Gurupadam for Mr.R.S.Rama Sarma, learned counsel
for the applicant and Mr.V.Bhimanna, learned standing counsel
for the respondents.

R

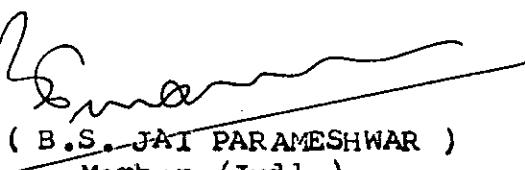
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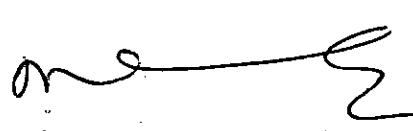
2. The direction given in this OA reads as below :-

"Taking into consideration the facts mentioned in the OA, we are of the view that it would be adequate and necessary to direct Respondent No.1 to dispose of her case on merits, take a suitable decision, and communicate the same to the applicant. Until then, it is directed that the relief and the movement of the applicant be deferred. We may add that, it would be desirable if the request of the applicant is considered sympathetically, subject to administrative feasibility, in view of the personal difficulties, including illhealth, pleaded by her. The least that may be needed is to examine whether her retention upto March 1988, can be considered. The respondents are free to take a suitable decision accordingly to their best judgement in the interest of both the applicant and the administration".

3. In obedience to the direction the representation has been disposed of by the speaking order No.132401/PO/97/Adj/SA/58/EIB(S), dated 23.9.97 (the letter is taken on record). Hence it has to be held that the direction given in the judgement has been complied with. Hence the C.P. is closed. No costs.


(B.S. JAI PARAMESHWAR)
Member (Jud1.)

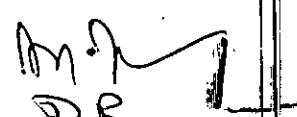
20/2/98


(R.RANGARAJAN)
Member (Admn.)

Dated : 20th February, 1998

(Dictated in Open Court)

sd


M.J.
DR

Copy to:

1. Major General Mohan Singh, Chief Engineer, MES, Southern Command, Pune.
2. Mr.S.C.Jain, The Chief Engineer(Navy), Station Road, Visakhapatnam.
3. Mr.S.C.Chowdary, The Garrison Engineer, Naval Depot, Visakhapatnam.
4. Mr.M.B.K.Rao, The Garrison Engineer(Project), Military Engineering Services,(MES), Chilka, Orissa State.
5. One copy to Mr.R.S.Rama Sarma, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

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TYPED BY
COMPARED BY

6/13/98
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 20/2/98

ORDER/JUDGMENT

~~M.A./R.A./C.A. NO.~~ 87/97

in

D.A. NO. 1043/87

ADMITTED AND INTERIM DIRECTIONS
ISSUED

~~ALLOWED~~ or closed

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

